

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.07.2024 After Court Hall-I Hearing**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition/40/66/2024
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	E Soft Consulting Ltd
NAME OF THE RESPONDENT(S)	Shareholders & Creditors
UNDER SECTION	u/s 66 of Companies Act

ORDER

Present: Ld. PCS Mr. Lokesh Agarwal for the Applicant.

The Applicant is directed to issue Notice as per Rule 3 of NCLT (Reduction of Share Capital of Company) Rules, 2016 to the ROC (in Form No. RSC-2) and the Creditors of the Company (in Form No.RSC-3). Further, the Applicant is directed to publish the notice in a leading newspaper (English) and also in vernacular language newspaper, having wide circulation in the State where the registered office of the Company is situated (in Form No.RSC-4). Applicant is also directed to file proof of service as well as proof of publication by way of an affidavit before the next date of hearing. **Matter is adjourned to 04.11.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)